

NATIONAL COMPANY LAW TRIBUNAL,
COURT NO.-5, MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2020

NAME OF THE PARTIES: Nichiplast India Pvt. Ltd.
v/s.
Raja Antibiotics Ltd.

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

24. C.P.(IB)-2275(MB)/2019

Counsel for the Petitioner submits that the Corporate Debtor has handed over 3 post-dated cheques drawn on Kotak Mahindra Bank, Mumbai Branch. Details of which are as below:

Cheque No.	Date	Amount (Rs.)
002226	18.01.2020	75,000
002233	15.02.2020	25,000
002227	15.04.2020	1,00,000

It is further submitted that Counsel for the Petitioner have received a sum of Rs. 20,000/- yesterday by RTGS.

This arrangement is in full quit of the debt. In view of this, Petitioner seeks to withdraw this Petition. Accordingly, this Petition is dismissed as not pressed.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)